

RBI guidelines on bad debts

568. SHRIMATI WANSUK SYIEM: Will the Minister of FINANCE be pleased to state:

(a) whether bad debts in the books of 29 State owned banks which stood at ₹ 15,559 crores for the year ending March 2012, have shot up by over three times to ₹ 52,542 crores by the end of March, 2015;

(b) whether the RBI guidelines require the banks to report bad debts on a consolidated basis, leaving the identity of big defaulters hidden from the public gaze; and

(c) whether the data provided by the RBI shows that State Bank of India, India's largest bank, is way ahead of others in declaring loans as unrecoverable with its bad debts shooting up almost four times since 2013?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Gross NPAs of public sector banks has moved from ₹ 1,17,262 crore as at end March 2012 to ₹ 2,78,468 crore as at end March 2015.

(b) Banks are required to report top 30 NPAs (Top 50 from March, 2015 onwards) of each bank under off-site monitoring system. RBI has established Central Repository of Information on Large Credits (CRILC) wherein banks are required to report credit information on large borrowers having aggregate exposure more than ₹ 5 crore to RBI.

(c) Non-Performing Assets (NPAs) of SBI moved from ₹ 51,189 crore as at end March 2013 to ₹ 56,725 crore as at end March 2015.

Asset reconstruction companies

569. SHRI AVINASH PANDE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has set up and established asset reconstruction companies to salvage and revive stressed assets of companies in the road and power sectors, as was announced in July, 2014;

(b) if so, the details thereof; and

(c) if not, the estimated timelines for setting up of these companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) No, Madam.

(b) Does not arise in view of (a) above.

(c) No timelines have been fixed, as no such proposal is under consideration.